

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-538

CP No.- 31/271/272/ND/2020

IN THE MATTER OF:

Union of India

V/s

Mohan India Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 271-272

Order delivered on 13.04.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

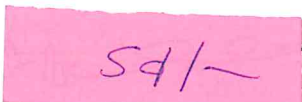
PRESENT:

For the Applicant : Mr. Aman Singh Bakhshi, Adv
For the Respondent :

ORDER

Mr. Aman Singh Bakshi Ld. Counsel appeared on behalf of the petitioner and submitted that he has already taken steps for substituted service and published notice in the newspaper on 14.03.2020 and the said advertisement was placed on record on 09.06.2020. On perusal of the notice published in the newspaper, we noticed that the next date mentioned in the notice was 14.04.2020 but during that time due to lockdown imposed by the Central Government/ State Government, the Tribunal was not functional. So under such circumstances, we think it proper to direct the petitioner to take steps for fresh publication. Accordingly, the petitioner is directed to take steps for fresh substituted service of notice against respondents by publishing notice in newspaper (one in English Newspaper and the other in Hindi Newspaper) to be circulated in the local area where the registered office of the respondent is situated. List the matter on **18.05.2021**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)